

r>**Title:** Made references to the passing away of Shri V. Mayavan, a member of Fourth and Fifth Lok Sabha on 6th January, 1998; Shri D. Balaram Raju, a member of Third and Fourth Lok Sabha on 13 May, 1998; Shri Darbara Singh, a member of Eleventh Lok Sabha on 24 May, 1998.

11.04 hrs.

MR. SPEAKER: Hon. Members, I have to inform the House about the sad demise of three of our esteemed friends, Sarvashri V. Mayavan, D. Balarama Raju and Darbara Singh.

Shri V. Mayavan was a Member of Fourth and Fifth Lok Sabhas representing Chidambaram parliamentary constituency of Tamil Nadu during 1967-77.

An advocate by profession, Shri Mayavan served relentlessly for upliftment of the downtrodden and weaker sections of the society.

An able and active parliamentarian, he served on a number of parliamentary committees.

Shri V. Mayavan died on 6th January, 1998 in a road accident on the National Highway near Mathura, Uttar Pradesh at the age of 61.

Shri D. Balarama Raju was a member of Third and Fourth Lok Sabhas representing Narasapur parliamentary constituency of Andhra Pradesh during 1962-70. An agriculturist by profession, Shri D. Balarama Raju was actively associated with Co-operative Movement.

Shri D. Balarama Raju Passed away on 13 May, 1998 at Rajahmundry, Andhra Pradesh at the age of 91.

Shri Darbara Singh was a member of Eleventh Lok Sabha representing Jalandhar parliamentary constituency of Punjab during 1996-97. Earlier, he was a member of Punjab Legislative Assembly during 1967-77. Shri Darbara Singh was recently appointed the Governor of Rajasthan.

An able parliamentarian, Shri Singh served his State as Deputy Minister during 1968-69. As the Speaker of Punjab Legislative Assembly during 1969-73, he participated in various parliamentary conferences and was one of the most accomplished Assembly Speakers of his time. A veteran freedom fighter, Shri Darbara Singh actively participated in the Quit India Movement in 1942.

Shri Darbara Singh passed away on 24 May, 1998 at New Delhi at the age of 71.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed souls.

(The Members then stood in silence for a short while.)

MR. SPEAKER: Now we shall take up Papers to be Laid on the Table.

... (Interruptions)

कुमारी मायावती (अकबरपुर) : मान्यवर अध्यक्ष महोदय, मान्यवर कांशी राम को आज गिरफ्तार कर लिया गया है।

... (व्यवधान)

उत्तर प्रदेश की सरकार ने किया। ... (व्यवधान)

MR. SPEAKER: Nothing will go on record.

(Interruptions) \*

12.02 hrs. (As this stage Kumari Mayawati and some other hon. Members came and stood near the table.)

MR. SPEAKER: Nothing will go on record.

(Interruptions) \*

MR. SPEAKER: Please take your seats. There is an item about Papers to be Laid on the Table.

... (Interruptions)

... (Interruptions)

MR. SPEAKER: Hon. Members, please go to your seats.

... (Interruptions)

MR. SPEAKER: Papers are to be laid on the Table first.

... (Interruptions)

MR. SPEAKER: You please take your seats.

... (Interruptions)

MR. SPEAKER: The hon. Leader of the Opposition is on his legs. Please take your seats.

... (Interruptions)

MR. SPEAKER: Shri Arif Mohammad Khan, you please go to your seat first and then ask. This is not the way to raise your point. This is not the place to raise your point. It is not good. You first go to your seat and then raise your point.

... (Interruptions)

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\* Not recorded.

MR. SPEAKER: Shri Sharad Pawarji, would you like to say anything?

श्री शरद पवार (बारामती) : अध्यक्ष महोदय, मायावती जी को बोलने का मौका मिलना चाहिए।

... (व्यवधान)

उनको बोलने का मौका मिलना चाहिए।

अध्यक्ष महोदय : देंगे।

... (Interruptions)

SHRI SHARAD PAWAR : Sir, Mayawatiji wants to raise her point. She is going back to her seat. So, she should be given the opportunity to speak... (Interruptions)

MR. SPEAKER: Shri Arif Mohammad Khan, you first go to your seat and then say what you want to say. But first go to your seat.

... (Interruptions)

MR. SPEAKER: Hon. Members, please go to your seats.

... (Interruptions)

श्री शरद पवार : मायावती जी को आप बोलने का मौका दीजिए, वे अपनी जगह पर जाकर बैठेंगी।

... (व्यवधान)

MR. SPEAKER: Hon. Members, you please go to your seats.

12.09 hrs

(At this stage, Kumari Mayawati and some other hon. Members went back to their seats.)

MR. SPEAKER: Today we have got a very important business.

... (Interruptions)

श्री बेनी प्रसाद वर्मा (कैसरगंज) : जब उत्तर प्रदेश में गोली चल रही है तो उनको बोलने की अनुमति दी जाये। यह तात्कालिक महत्व का मामला है, वहां गोली चल गई है और कांशी राम जी राष्ट्रीय नेता हैं

... (व्यवधान)

अध्यक्ष महोदय : नहीं, ऐसा नहीं है।

Please take your seat.

श्री बेनी प्रसाद वर्मा : तो उनकी बात को हम लोगों को सुनना चाहिए।<sup>१</sup>

श्री मुलायम सिंह यादव (सम्भल): आप पहले यह बताइये कि गोली चली है या नहीं चली है?

श्री बेनी प्रसाद वर्मा : सरकार यह बयान दे कि गोली चली है या नहीं चली है। ... (व्यवधान)

MR. SPEAKER: Please take you seats.

MR. SPEAKER: First, let us take up the next item, 'Papers to be laid on the Table'. Shri L.K. Advani.

... (Interruptions)

12.10 hrs.

PAPERS LAID ON THE TABLE

Corrigenda to Notification regarding Governors (Allowances and Privileges) Rules, 1995

गृह मंत्री (श्री लाल कृष्ण आडवाणी): अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

राज्यपाल (उपलब्धियां, भत्ते और विशेषाधिकार) अधिनियम,

१९८२ की धारा १३ की उपधारा (३) के अंतर्गत राज्यपाल

(भत्ते और विशेषाधिकार) नियम, १९९५ जो भारत के राजपत्र

में दिनांक ६ जुलाई, १९९५ को अधिसूचना संख्या सा.का.नि. ५३८ (अ)

में प्रकाशित हुई थीं का कतिपय शुद्धि-पत्र जो दिनांक १ अप्रैल, १९९८

के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. १६६ (अ)

में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library See No. LT 152/98)

कुमारी मायावती (अकबरपुर): हम नहीं चलने देंगे।

... (व्यवधान)

12.10 hrs. (At this state Kumari Mayawati and some hon. Members came and stood near the Table.

MR. SPEAKER: I will come back to you after papers are laid on the Table.

... (Interruptions)

MR. SPEAKER : I will give you a chance. Please go back to your seat.

... (Interruptions)

MR. SPEAKER : Shri Arif Mohammad Khan, please go back to your seat.

... (Interruptions)

अध्यक्ष महोदय: मैं आपको मौका दूंगा।

12.11 hrs.

(At this stage Kumari Mayawati and some hon. Members went back to their seats)

Status Paper on Indian Railways some issues and options

रेल मंत्री (श्री नीतीश कुमार): अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

भारतीय रेलवे-कुछ विषय और विकल्प सम्बन्धी स्थिति पत्र

(हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 152/98)

... (व्यवधान)

12.12 hrs. (At this stage Kumari Mayawati and some hon. Members came and stood near the Table.

श्री अजीत जोगी (रायगढ़): ये दलितों की बात कहना चाहती हैं, इनको मौका मिलना चाहिए।

Sir, please allow them to speak.

MR. SPEAKER : I will give you a chance. Please go back to your seat.

... (Interruptions)

12.13 hrs.

(At this stage Kumari mayawati and some hon. members went back to their seats.

MR. SPEAKER : There are some important papers to be laid on the Table. I now call Shri Ram Naik.

Ordinances issued under Article 128(2) (a)

of the Constitution Annual report and review

on the working of the Indian Statistical Institute,

Calcutta and reasons for delay in laying

the papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): Sir, I beg to lay on the Table-

Review of the working Annual Report of the

State Farm Corporation of india Limited,

statement showing reasons for delay etc.

कृषि मंत्रालय में राज्य मंत्री (श्री सोमपाल): अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

Notifications issued under sub-section 2 of

Section 3 of the All India Services Act, 1951,

Annual report of UPSC etc.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): Mr. Speaker, Sir, I beg to lay on the Table-

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SHRI K.S. RAO (MACHILIPATNAM): Mr. Speaker, Sir, I am on a point of order. (Interruptions)

MR. SPEAKER : Please take your seat. I will give you a chance to speak. I have an announcement to make.

... (Interruptions)

SHRI K.S. RAO : Sir, I am on a point of order.

MR. SPEAKER : What is your point of order?

SHRI K.S. RAO : Sir, just now Shri Ram Naik has laid on the Table many Ordinances.

MR. SPEAKER: First tell me under which rule you are raising Point of Order?

... (Interruptions)

SHRI K.S. RAO : It is under Article 123 (1). It says:-

"If at any time, except when both Houses of Parliament are in session, the President is satisfied that circumstances exist which render it necessary for him to take immediate action, he may promulgate such Ordinances as the circumstances appear to him to require" ... (Interruptions)

Sir, your distinguished predecessor, Shri Mavalankar, had observed in January, 1947 that it was not a desirable precedent to promulgate Ordinances for want of time. On some other occasion he has stated that the issue of Ordinance is undemocratic and cannot be justified except in cases of extreme urgency or emergency. ... (Interruptions)

For want of time I would like to mention only one Ordinance out of the ten, that is, 'The Essential Commodities (Amendment) Ordinance, 1998 (No. 13 of 1998), promulgated by the President on the 25th April, 1998. ... (Interruptions) There was an uproar in the House a few minutes back on the hundreds of suicides committed by the farmers. One of the reasons why the farmers have committed suicide is the adulteration in pesticides and fertilizers. The Essential Commodities Act was so stringent that if a trader or a businessman were to indulge in adulteration, he would be punished with an imprisonment of seven years and fine. Now, through this Amendment, the punishment has been reduced from seven years to two years. ... (Interruptions)

MR. SPEAKER: This is not a point of order. What is this?

... (Interruptions)

MR. SPEAKER: Shri K.S. Rao, the hon. Prime Minister has already replied to it. And he has also agreed for a full-fledged discussion on the subject.

... (Interruptions)

MR. SPEAKER: Hon. Members, there is an announcement.

... (Interruptions)

MR. SPEAKER: Please take your seat?

... (Interruptions)

SHRI K.S. RAO : Sir, where is the urgency for reducing the punishment from seven years to two years? Does it not mean that the Government wants to encourage traders and businessmen who resort to adulteration and blackmarketing? Generally, an impression is there in the country that the BJP favours traders and businessmen. ... (Interruptions) This amply proves their intentions and the general impression.

Sir, I would like to request the hon. Speaker to make an observation not to encourage such Ordinances as his predecessors have done several times in the past. ... (Interruptions)

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